

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1057
(To be answered on the 27th June 2019)**

FLOUTING OF AVIATION NORMS

1057. SHRI GOPAL CHINNAYA SHETTY

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether some private airlines are not following the instructions given by the Government at the time of issuing license;
- (b) whether the said airlines are not following the said instructions inspite of the warnings given by the Government;
- (c) if so, the details thereof;
- (d) the action taken/proposed to be taken against the said airlines;
- (e) whether the Government has conducted any surprise inspection in this regard; and
- (f) if so, the details along with the outcome thereof?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

(a) to (d): No Sir. However, in the recent past the Air Operator's Certificate (AOC) of some airlines were placed under suspension due to non availability of the aircraft with them which is a prerequisite for grant of license (AOC).
(e) to (f): After the issuance of AOC, the airlines are subjected to regular inspections/surveillance in order to ensure the continued compliance of the regulatory requirements. The deficiencies observed during such inspections/surveillance are informed to the airline concerned for resolution in a time bound manner as per Surveillance and Enforcement Procedure Manual.
